

Besides, the relevant Acts have also been amended to deal more effectively with the problem of unauthorised construction and encroachment in Delhi. The amendment in the Public Premises (Eviction of Occupants) Act and some of the amendments to the Delhi Development Act have already been enforced while others, including those made in the Delhi Municipal Corporation Act, 1957 and the Punjab Municipal Act 1911 (as applicable to New Delhi Municipal Committee Area) are being processed for enforcement by the Ministry of Affairs.

Sugar Cess Fund

1866. SHRI SAHABRAO PATIL DONGAONKAR : Will the Minister of FOOD AND SUPPLIES be pleased to state :

(a) the total amount of Sugar Cess Fund collected State-wise ;

(b) the amount out of Sugar Cess Fund distributed for development of sugar factories, State-wise ;

(c) if not distributed, the reasons therefor ; and

(d) whether Government have decided any policy on pro-rata collection basis ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) The Sugar Cess is being collected through the Offices of Central Board of Customs & Excise. According to Central Board of Customs & Excise some of their Pay & Accounts Offices account for collection in respect of more than one State/Union Territory. The total amount of Sugar Cess collected upto March, 1985 was Rs. 259.62 crores (provisional).

(b) to (d). The amount of Sugar Cess collected is to be utilized for grant of loans, grant-in-aid and payment of subsidy on interest, Storage and insurance charges in accordance with principles

laid down in the Sugar Development Fund Rules. Such of the sugar undertakings as are eligible for financial assistance from Public Financial Institutions may be allowed loan/grant from Sugar Development Fund according to the requirement of each sugar undertaking and not on consideration of State or Union Territory. Disbursement of loans from the Sugar Development Fund will be taken up as soon as details regarding rate of interest, period of repayment etc. are finalised. However, an amount of Rs. 32.98 crores has been disbursed to the sugar undertakings as payment of subsidy on interest, storage and insurance charges for maintenance of buffer stock of sugar upto the end of March, 1985.

Procurement of inferior quality pulses by N.C.C.F.

1867. SHRI BHOLA NATH SEN : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether Government have enquired into the allegation that the National Cooperative Consumers' Federation of India had procured inferior quality pulses worth Rs. 13 crores approximately for supply to the Food Corporation of India ;

(b) what irregularities in the above pulse deal have been brought to the notice of the Government ;

(c) what are the findings ; and

(d) the steps taken or proposed to be taken in the matter ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) to (d). The Central Bureau of Investigation was asked to enquire into certain irregularities in supply of pulses by the National Cooperative Consumers' Federation (NCCF) of India Ltd. to the Food Corporation of India during 1984. On the basis of enquiries, the C.B.I has registered a case in April, 1985 against certain officers of the NCCF on the allegations that during